

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 412
IB/659/ND/2021

IN THE MATTER OF:

Punjab National Bank	...	Applicant
Versus		
M/s Karnal Agriculture Industries Ltd	...	Respondent

Under Section 7 of the Insolvency & Bankruptcy Code, 2016.

Order delivered on 09.05.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)

DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant	: Ms. Nishi Chaudhary, Mr. Yashartha Gupta, Adv.
For the Respondent	: Mr. Rishi Kapoor, Ms. Deboleena Dutta, Adv.

HYBRID HEARING (PHYSICAL & VC)

ORDER

Learned Counsel for the applicant is present through video-conferencing, whereas Learned Counsel for the respondent is present physically. Heard the reply-arguments on behalf of the respondent. Let this matter be posted to 27.05.2024 for rejoinder-arguments.

Sd/-

DR. SANJEEV RANJAN
MEMBER (TECHNICAL)

Sd/-

MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)